

**PROFORMA-I**

**STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2017.**

Description of cases	Cases pending at the beginning of the quarter year.	Institution during the quarter year	Disposal during the quarter year					By Constitution bench	T O T A L	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single judge	By Division bench	By full Bench	By Constitution bench			Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	

**1 MAIN CASES  
ORIGINAL SIDE  
(CIVIL)**

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

**7. WRIT PETITIONS**

a) Service matter	23	06	--	07	--	--	--	07	--	--	--	--	22
b) Land Reforms													
c) Labour laws													
d) Others	57	19	--	08	05	--	--	13	--	--	--	--	63

  
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 High Court of Sikkim  
 Gangtok



1	2	3	4	5	6	7	8	9	10	11	12	13	14
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- 8(a) Banking Regulation Act,1949
- (b) Execution,transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act,1949.

9. **Company petition & application**

- a) Petitions
- b) Applications in Petitions
- c) Applications in liquidation proceedings
- d) Applications in company appeals
- e) Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11. Sales Tax References and Applications

12. **Other Direct and Indirect Tax**

**References and applications**

- a) Gift Tax Wealth Tax and Estate Duty References and Applications
- b) Other tax Revision cases
- c) Other Tax References and Applications

13. Petitions Under Indian Arbitration Act.

02	01	--	02	--	--	--	02	--	--	--	--	01
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14. **Matrimonial Cases and Reference**

- a) Matrimonial Suits/Cases.
- b) Matrimonial References.
- c) Petition U/S 24 of the Hindu Marriage Act.


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15. Land Acquisition Reference

16. **Election Petitions and applications**

- a) Election Petitions
- b) Applications in Election Cases

17. Insurance Act. Reference & applications

  
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1	2	3	4	5	6	7	8	9	10	11	12	13	14
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18. Motions

- a) Motion for sanction of prosecution
- b) Motion for setting aside fraudulent transfers
- c) Motion for annulment of adjudication orders.
- d) Motion for setting aside Insolvency cases
- e) Notice of Motion for stay order

19. Other Petitions and Applications.

- a) Probate Civil Petitions
- b) Petitions under the Guardians & Wards Act.
- c) Contempt of Court(Civil)Petitions      01    01    --    01    --    --    --    01    --    --    --    01
- d) Cross objections                                    05    --    --    --    --    --    --    --    --    --    --    05
- e) Transfer Petition (C)                            --    --    --    --    --    --    --    --    --    --    --    --
- f) Applications for Leave to Sue as Indigent person.
- g) Execution applications on the Original side.
- h) Special Cases Under Order XXXVI of Civil Procedure Code 1898.
- i) Applications under Court Fees Act, Regarding valuation of Estate.

  
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- j) Petitions under Foreign Awards  
(Recognition and Enforcement Act.1961)
- k) Petitions Application for
- Injunction in Original Proceedings
  - Appointment of Receivers in Original Proceedings.

<b>20. TOTAL</b>	<b>89</b>	<b>27</b>	<b>--</b>	<b>18</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>23</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>93</b>
<b>ORIGINAL SIDE (CRIMINAL)</b>													
21. High Court Sessions													
22. <b>Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	01	--	--	--	01	--	--	--	--	--
b) Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure. 1898													
24. Criminal Contempt. under the Contempt Of Courts Act.	--	--	--	--	--	--	--	--	--	--	--	--	--
25. <b>Others</b>													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision	05	02	--	04	--	--	--	04	--	--	--	--	03
<b>26. TOTAL</b>	<b>06</b>	<b>02</b>	<b>--</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>05</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>03</b>

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	1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>27. APPELLATE SIDE (CIVIL)</b>														
<b>Writ Appeals</b>														
a) Service matters		02	--	--	--	--	--	--	--	--	--	--	--	02
b) Land Reforms including land ceilings														
c) Labour Laws														
d) Other		--	01	--	--	--	--	--	--	--	--	--	--	01
28. Letters patent Appeals														
<b>29. First Appeals from</b>														
a) Original Side														
b) Judgment		15	07*	--	02	--	--	--	02	--	--	--	--	20*
c) Orders		02	--	--	01	--	--	--	01	--	--	--	--	01
30. Second Appeals from Judgment		05	01	--	01	--	--	--	01	--	--	--	--	05
<b>31. Miscellaneous First Appeals from</b>														
a) Original Side														
b) Judgment														
c) Orders														
<b>32. Miscellaneous Second Appeals from</b>														
a) Judgment														
b) Orders		--	--	--	--	--	--	--	--	--	--	--	--	--
33. Revision Petitions		05	03	--	03	--	--	--	03	--	--	--	--	05
34. Civil References														
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
<b>36. Other Appeals</b>														
a) City Civil Court Appeals														
b) Review of Judgments		02	--	--	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims and Special Appeals		05	03	--	01	--	--	--	01	--	--	--	--	07
d) Original Civil Jurisdiction Appeals														
e) Execution First Appeals														
f) Special Tribunal Appeal														
37. TOTAL		36	15	--	08	--	--	--	08	--	--	--	--	43

  
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[\* 02 (Two) Tax Appeal included]

1	2	3	4	5	6	7	8	9	10	11	12	13	14
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APPELLATE SIDE(CRIMINAL)**38. Criminal Appeals**

a) By persons convicted	22	08	--	03	02	--	--	05	--	--	--	--	25
b) By Government from Judgment of Acquittal	05	01	--	--	--	--	--	--	--	--	--	--	06
c) By complaint. U/S 378(4) of Criminal Procedure Code.	04	--	--	--	--	--	--	--	--	--	--	--	04

39. Criminal Revisions 03 02 -- -- -- -- -- -- -- -- 05

40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any corresponding provisions.

41. Criminal L P. 05 02 -- 01 01 -- -- 02 -- -- -- 05

**42. Others**

a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	03	--	--	--	--	--	--	--	--	--	--	03
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--

43. **TOTAL** 39 16 -- 04 03 -- -- 07 -- -- -- 48

**GRAND TOTAL ( 20+26+37+43)** 170 60 -- 35 08 -- -- 43 -- -- -- 187

  
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